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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR



ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry	Orders of the Tribunal
	<p>Date of Order 6.2.2008 in OA No. 240/2006.</p> <p>Heard Mr. S.K. Malik, Advocate, learned counsel for the applicants as well as Mr. M. Godara, Advocate (holding brief of Mr. Vineet Mathur, ASGI,) Ms. K. Parveen and Mr. M. Prajapat, Advocate (holding brief of Mr. Ravi Bhansali, Advocate), appearing on behalf of opposite parties in O.A. No. 240/2006 and connected OAs No. 242/2006 (Madan Singh & Ors. Vs. UOI & Ors.) and 254/2006 (Rajee Ram and Anr. Vs. UOI & Ors.)</p>
	<p>According to the applicants, their case is squarely covered by the facts, issues, cause of action and the relief claimed in OA No. 221/2004 [Kamal Jeet Singh and Ors. Vs. UOI & Ors.] decided by this Tribunal vide order dated 5th September, 2006 (Annex.A/11) to the respective OAs. without entering into the merit or adjudicating the issue on merit.</p>
	<p>In view of the above statement made by the learned counsel for the applicants that the case of present applicant(s) is similar and identical to that of the applicants in above referred O.A. (No.221/2004), all the three O.As viz., 240/2006, 242/2006 and 254/2006 stand disposed of subject to the above observations and directions.</p> <p>There shall be no order as to costs.</p> <p><i>On Order Sheet not pagd. 04</i></p> <p><i>R.R.Bhandari</i> (R.R.Bhandari) Adm.v.Member</p> <p><i>A.K.Yog</i> (A.K.Yog) Judl.Member</p>

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